



INDRAPRASTHA LEGISLATIVE ASSEMBLY

Bulletin Part - II

(General Information relating to legislative and other matters)

Friday, 20th January, 2023

COMMENCEMENT OF THE FIRST SESSION OF THE LEGISLATIVE ASSEMBLY OF INDRAPRASTHA

Hon'ble Members are hereby informed that the First Session of the Legislative Assembly of Indraprastha will commence on Tuesday, 24th January, 2023 at 10:00 AM in Old Secretariat.

ALLOTMENT OF DAYS FOR THE TRANSACTION OF BUSINESS DURING FIRST SESSION

Sittings of the Legislative Assembly of Indraprastha have been provisionally fixed for the following days:

24th January, 2023 - 10:00 AM

- i. Oath/ Affirmation of newly elected Members
- ii. Governor's Address
- iii. Motion of Thanks on Governor's Address
- iv. Question Hour
- v. Special Mention
- vi. Introduction and Consideration of Bills
- vii. Resolution

25th January, 2023 - 10:00 AM

- i. Question Hour
- ii. Special Mention
- iii. Consideration and Passing of Bills
- iv. Resolution

TIME OF SITTING

On 24th January, 2023, the Legislative Assembly of Indraprastha will sit from 10:00 AM and continue till the business fixed for the day is concluded. The quorum bell will be rung at 9:55 AM to enable Members to take their seat.

SITTING ARRANGEMENT DURING FIRST SESSION

Each Member of the House has been provisionally allotted a seat under Rule 6 of Rules of Procedures and Conduct of Business in Indraprastha Legislative Assembly. A copy of statement showing the seat number provisionally allotted to the Members will be sent.

OATH OR AFFIRMATION

Members will make and subscribe the oath or affirmation as required under Rule 7 of Rules of Procedures and Conduct of Business in Indraprastha Legislative Assembly on 24th January, 2023 - at 10:00 AM onwards in the Assembly Hall, Old Secretariat.

GOVERNOR'S ADDRESS

The Hon'ble Members are informed that Hon'ble Governor, Indraprastha will address the Legislative Assembly on 24th January, 2023 at 10:15 AM in the Assembly Hall, Old Secretariat. The schedule of the address is given below:

10:15 AM to 10:25 AM

- Hon'ble Governor arrives.
- Hon'ble Governor enters the Assembly Hall and accompanied by the Hon'ble Speaker, Hon'ble Chief Minister and Secretary. All Members rise. Hon'ble Governor assumes his seat Hon'ble Speaker, Hon'ble Chief Minister, all Members and Officers of the Legislative Assembly take their seats.
- National Anthem
- Hon'ble Speaker requests Hon'ble Governor to address the House.
- Hon'ble Governor addresses the House. After the conclusion of the address the Hon'ble Speaker, Chief Minister and the Secretary see off the Governor.

QUESTION HOUR

The Notices for questions to be asked for first session of Indraprastha Legislative Assembly will be received as per Rule 23 of Rules of Procedures and Conduct of Business in Indraprastha Legislative Assembly. As per the directions of Hon'ble Speaker, the question hour will be held on 24th and 25th January, 2023.

ALLOTMENT OF DAYS FOR ANSWERING QUESTIONS DURING THE FIRST SESSION

The days for answering questions by Ministers in respect to various departments have been arranged as follows:

S No.	Name of Departments	Date of Sitting	Last Date of receiving Questions for Departments (up to 7:30 PM)
(1)	(2)	(3)	(4)
1.	Home Law Urban Development PWD Finance Health	24 th January, 2023	23 th January, 2023
2.	Education Social Welfare Industry Environment Transport	25 th January, 2023	24 th January, 2023

Note:

- i. A Member can give notice for one question for a day. (Rule 22)
- ii. No more than 10 questions can be asked in the House on a given day. (Rule 22)
- iii. The relative precedence of the questions to be raised in the House shall be determined by ballot. (Rule 23)
- iv. A question shall not exceed 150 words in length. (Rule 21)
- v. Each question should primarily relate to one subject only. (Rule 21)
- vi. A Member, may, with permission of the Speaker, put forth a supplementary question for further elucidating facts related to the matter. (Rule 25)
- vii. Members may kindly note that if notice of question is received after the deadline prescribed, such a notice shall stand disallowed. The time for receipt of notices shall be upto 7:30 PM on the last date of receipt of questions for Departments as shown in column 4 above.

Members are requested to go through the Rules of Procedures and Conduct of Business in Indraprastha Legislative Assembly for further details.

SPECIAL MENTION

A Member who wishes to mention a matter of public importance in the House shall give notice addressed to the Secretary in the prescribed format as per Rule 26 and Rule 28. As per the directions of Hon'ble Speaker, Special Mention shall be held on 24th January, 2023 at 12:15 PM and 25th January, 2023 at 11:20 AM. The precedence of the Special Mentions shall be determined by ballot. Notices received up to 7.30 PM one day prior to the sitting, shall be placed before the Hon'ble Speaker, for his consideration, for the next sitting of the House.

Note:

- i. Members are requested to confine the text of the Special Mention to 250 words only and not to deviate from the original text while raising the same on the floor of the House. (Rule 27)
- ii. No Member shall give more than one notice for any one Sitting. (Rule 26)
- iii. No more than one issue shall be given in a Special Mention. (Rule 27)
- iv. No more than 20 Special Mention can be presented in the House on a given day. (Rule 28)

NOTICES

Hon'ble Members are informed that they can send their notices at dyp.delhiassembly@gmail.com.

BILLS AND RESOLUTIONS

The Hon'ble Members are hereby informed that notices for 02 (two) Bills and 04 (four) Resolutions have been received in the Indraprastha Legislative Assembly. The following would be taken up for discussion in the House as per schedule below:

S.No.	Date of Sitting	Bill	Resolution
(1)	(2)	(3)	(4)
1.	24.01.2023	<ol style="list-style-type: none">i. Introduction and Consideration of “<i>Advancement of Higher Education Bill, 2023</i>”ii. Introduction of “<i>Universal Healthcare Bill, 2023</i>”	<ol style="list-style-type: none">i. Resolution for ‘<i>Steps to discourage Chinese products and promote indigenous goods</i>’ii. Resolution for ‘<i>Increasing enrolments in Higher Education</i>’
2.	25.01.2023	<ol style="list-style-type: none">i. Consideration and passing of “<i>Advancement of Higher Education Bill, 2023</i>”ii. Consideration and passing of “<i>Universal Healthcare Bill, 2023</i>”	<ol style="list-style-type: none">i. Resolution on ‘<i>Steps to address overfilled Landfills</i>’ii. Resolution on ‘<i>Steps to Improve Women’s Security</i>’

**Divyam
Secretary**